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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

O.A. No.312/2010

Jodhpur this the 7th January, 2013

CORAM

**Hon'ble Mr.Justice Kailash Chandra Joshi, Member (J) and
Hon'ble Mr. B.K. Sinha, Member (A)**

Anand Mohan Sharma S/o Shri Pitamber Dutt Sharma
R/o Barthwal Niwas, bulaki-ki-badi
Subhashpura, BikanerApplicant

(Through Adv. J.K. Mishra)

Versus

1. Union of India through General Manager
North-Western Railway
Jaipur
2. The Divisional Railway Manager, NWR
Bikaner Division, Bikaner
3. Shri Uday Singh Meena, Traffic Inspector-I
Bikaner Railway Station, BikanerRespondents

(Through Adv. Vinay Jain)

ORDER
(Oral)

The learned counsel for the applicant submits that applicant has received principal amount of the Over Time Allowance (OTA) during the pendency of the instant OA and pleaded for interest on the OTA.

2. As the principal amount of OTA has already been paid to the applicant, this OA has rendered infructuous. So far as the interest on OTA amount is concerned, applicant may file proper representation to the respondents.

With these observations OA is disposed off.

(B K SINHA)
MEMBER (A)

(JUSTICE K.C. JOSHI)
MEMBER (J)